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SHRI O. V. ALAGESAN: No, Sir; they increased the prices in September. Now, before increasing the prices, they had a meeting with us, with me and also with the officers of my Ministry. Their complaint was that the prices of raw materials, like groundnut oil, palm oil and tallow-tallow was not available, they said—were rising, and because of the increases in the prices of raw materials, they said they were forced to increase the prices of the soaps. I advised them against it and in the Delhi meeting they did not increase the prices but, later on, they convened a meeting in Bombay and announced an increase in prices, and the price increases that were announced were like these. On laundry soap the price increase was 35 nP. per kilogram and on toilet soap the price increase was 50 nP. per kilogram. Now, Sir, the prices of oils, etc. have slightly come down. Recognising this a further meeting was convened in my Ministry and they were advised to go to their pre-September prices. Now, Sir, to this they have not fully responded but they have partly responded. Out of the 35nP increase on laundry soap, they have reduced 12nP. Out of the 50nP. increase on toilet soaps, they have reduced 20nP. They also assured us that as soon as raw materials in sufficient quantities were made available—they expected that these raw materials

would he available to them in January—they would further review the matter and further reduce the prices.

MR. CHAIRMAN: Next question.

EDUCATION COMMISSION RECOMMENDA-TIONS

*240.SHRI S. K. VAISHAMPAYEN: SHRI P. K. KUMARAN:! SHRI M. V. BHADRAM: SHRI S. SUPAKAR: SHRIM.S.OBEROI:

Will the Minister of EDUCATION be pleased to state:

- (a) whether Government have finalised consideration on all the recommendations of the Education Commission; and
- (b) if not, that are the recommendations that have been considered and accepted?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAKT DARSHAN): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

- (a) The Government of India have not yet finalised consideration on a11 recommendations of the Education Commission.
- (b) Recommendations relating t > theprofessional preparation of teachers have been considered and accepted as shown below: -

Recomme dation No.	Recommendation	Decision of Government
41(1)	At the national level, the U.GC should assume responsibility for the main- tenance of standards in teacher education.	Accepted.
(2)	A substantial allocation of funds should be made available to the UGC in the Fourth Five Year Plan for improvement inteacher education in the universities.	Accepted. A sum of Rs. 3 crores has been provided provisionally in the Fourth Five Year Plan for improvement in teacher-education.
(3)	The UGC should set up a joint standing committee on teacher education in collaboration with the NCERT. It should consist of competent persons from the profession and should be responsible for the maintenance of standards in teacher education.	Accepted. The UGC has already set up a Standing Committee on Teacher Education.

tThe question actually asked on the floor of the House by Shri P. K. was Kumaran.

SHRI P. K. KUMARAN. From the Statement I find, Sir, that only three recommendations, 41. (1), (2) and (3) have been considered and accepted *so* far. May I know the number of recommendations made by the Commission and how many of them have been examined? What is the reason for this inordinate delay in examining them?

SHRI BHAKT DARSHAN: Sir, I cannot inform¹ the Member about the exact number of the recommendations, but the report of the Commission running into about 700 pages has been sent to all the Vice-Chancellors and State Governments. Their comments are awaited, and we hope that by the middle of this December the examination will be over and decisions will be taken soon after that.

SHRI BHUPESH GUPTA: Apart from sending this report to the Vice-Chancellors, may I know, Sir, whether it has also been sent to the organisations of the teachers in the country, the all-India organisations, and the organisations that exist at the State level, as well as to the student organisations, for their comments and opinion, and whether Government is considering the advisability of calling a meeting of the representatives of the teaching profession as well as of the student organisations, and their unions, if possible, in order to have a proper discussion either collectively or separately, whichever is most convenient?

SHRI BHAKT DARSHAN: Sir, taking the last part of the question first, I think that it is a suggestion for action.

SHRr BHUPESH GUPTA: No, no. I ask whether you have considered the advisability. It is not a suggestion for action. The question is whether you have already considered the advisability of doing the thing. I know that. I have been here for fourteen years.

SHRI BHAKT DARSHAN: Sir, I cannot give a straight answer just now, but all comments and opinions are welcome. I hope that all these

students organisations and teachers' organisations have already copies of the Report with them and if they send their comments, we will welcome them.

SHRI D. THENGARI: The Education Commission has made certain recommendations about the pay scales of the staff in educational institutions. Has the Government examined those recommendations and will the Government assure us that those particular recommendations would be implemented?

SHRI BHAKT DARSHAN: Sir, the hon. Member must be knowing the fact that this concerns the State Governments primarily. Their comments are still awaited.

SHRI P. K. KUMARAN: I would like to know whether among the several recommendations which this Commission has made, they have made any recommendation to set up a machinery so that the grievances of students can be negotiated with the authorities in the Universities and educational institutions?

SHRI BHAKT DARSHAN: Yes, Sir, they have devoted a full chapter to this problem.

PROF. SATYAVRATA SIDDHANT-ALANKAR: Tt has been said that there are three recommendations which have been accepted by the Government. Actually they are not three recommendations but only one because the recommendation that has been accepted is the one about the teacher-training procedure. That is the only recommendation that has been accepted. There are so many recommendations which have been altogether neglected.

MR. CHAIRMAN: What is your question? This is your comment.

PROF. SATYAVRATA 3IDDHANT-AI^ANKAR: The question will come after the comment. The question is why the Government has taken so much time over this matte* when

there is so much of unrest In the country.

SHRI BHAKT DARSHAN: Sir, as the hon. Member is aware, tliis Report was submitted to the Education Minister on the 29th June in a cyclostyled form. Then it was got printed in the Government Press and that took about two months. And then it was sent to the State Governments lor iheir comments and also to the Universities. Their comments were invited. I may assure the hon. Member that we are seized of the matter and decisions will be taken soon.

SHRI K. DAMODARAN: Has the Government accepted the proposal that the U. G. C. should be made responsible for maintenance of standards of teachers and educationa' institutions? If so, what concrete proposals have been drawn up for maintenance of standards of teachers and educational institution's?

SHRI BHAKT DARSHAN: Sir, only the principle has been accepted; details will have to be worked out.

SHRI ARJUN ARORA: Sir, the hon. Minister has made an interesting revelation, namely, that the Government did not start considering the recommendations of the Commission as long as the report available to it was only in the cyclostyled form.

MR. CHAIRMAN: He has not said that.

SHRI ARJUN ARORA: The report was submitted to the Government in June and now we are in the second half of November. Still the Government has been able to accent or make up its mind only about one recommendation. Going through the Commission's Report I find that they have made many. Has the Government drawn up any time schedule for its consideration of the recommendations, and if so, is the Government able to tell us when it will be able to complete its already long consideration of th* Report?

SHRI BHAKT DARSHAN: Sir, I may be allowed to correct a wrong impression which seems to have ibeen created. Immediately the syck styled copies of the Report were received, an implementation cell was set UD in the Ministry and the examination of the Report was started. But we could send copies of the Report to the State Governments and the Universities only after the printed copies were available.

ABROGATIOH OF ARTICLE S70 OF THE COMSTTTDTIOU

*241. SHRI SITARAM JAIPURIA:! PROF. SATYAVRATA SID-DHANTALANKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government of India have any proposal under consideration to abrogate Article 370 of the Constitution;
- (b) if so, when it is likely to be abrogated;
- (c) whether the Sta*e Government of Jammu and Kashmir is being consulted in this matter?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) No, Sir.

(b) and (c) Do not arise.

PROF. SATYAVRATA SIDDHANT-ALANKAR: We have been saying that Kashmir is an integral part of India. But according to the Constitution, Kashmir has been given a separate status. While a citizen of India is free to move about everywhere, ^.-herever he likes, he cannot go and .s-ttle down in Kashmir. That means that Kashmir impliedly is not an integral part of India. If it is an integral part of India, then it must have the same Constitution as India has.

tThe question was actually asked on the floor of the House by Shri Sitaram Jaipuria.